

**HIGH COURT OF JUDICATURE AT HYDERABAD**  
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

**ABSTRACT**

**PUBLIC SERVICES – A.P.J.M.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.**

---

**ROC.No.740/2018 - C.1.**

**Dt. 12-04-2018**

**NOTIFICATION No. 04/2018. C –1.**

The High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 28(3) of the A.P. Judicial Ministerial Service Rules, 2003 and as per the G.O.Ms.No.100 Law (LA & J Home Courts. D) Department, dt.08-08-2013 and all other powers enabling thereto, is pleased to order the following **transfers and postings**: -

**I**

**Sri S. Peddiraju**, Paper Promotee from the Unit of the District Judge, East Godavari, is transferred and posted as Chief Administrative Officer, XI Additional District & Sessions Court, Gudivada, Krishna District (Post kept vacant).

**Sri N. Lakshmana Teerdha**, Paper Promotee from the Unit of the District Judge, East Godavari, is transferred and posted as Chief Administrative Officer, Principal District Court, West Godavari at Eluru. (Post kept vacant).

**Sri A.V.V. Satyanarayana Murthy**, Paper Promotee from the Unit of the District Judge, East Godavari, is transferred and posted as Chief Administrative Officer, II Additional Special Judge's Court for CBI Cases, Visakhapatnam (Post kept vacant).

**Smt. M.P. Jogeswari**, Paper Promotee from the Unit of the District Judge, Nellore, is transferred and posted as Chief Administrative Officer, XIV Additional District & Sessions Court, Vijayawada, Krishna District. (Post kept vacant).

- i) S/Sri S. Peddiraju, N. Lakshmana Teerdha, A.V.V. Satyanarayana Murthy and Smt. M.P. Jogeswari, shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, East Godavari and Nellore, are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

## II

**Sri P. Ravi Kumar**, Paper Promotee from the Unit of the District Judge, Visakhapatnam, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act 1989-cum-IV Additional District & Sessions Court, Srikakulam vice Sri K.N.Malleswara Rao transferred.

**Sri K.N.Malleswara Rao**, Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act 1989-cum-IV Additional District & Sessions Court, Srikakulam, is transferred and posted as Chief Administrative Officer, II Additional District & Sessions Court-cum-Metropolitan Sessions Judge's Court, Vijayawada, Krishna District vice Smt. K.V. Ramanamma transferred.

**Smt. K.V.Ramanamma**, Chief Administrative Officer, II Additional District & Sessions Court-cum-Metropolitan Sessions Judge's Court, Vijayawada, Krishna District, is transferred and posted as Chief Administrative Officer, Additional District & Sessions Court, Kovvur, West Godavari District (Post kept vacant).

**Sri Y.V. Manohar**, Paper Promotee from the Unit of the District Judge, Kadapa, is transferred and posted as Chief Administrative Officer, Family Court-cum-VII Additional District & Sessions Court, Ananthapuram (Post kept vacant).

**Sri M.Sankara Rao**, Chief Administrative Officer, Addl. Family Court, Visakhapatnam, is transferred and posted as Chief Administrative Officer, Family Court-cum-IX Addl. Dist. & Sessions Court, Rajahmundry, East Godavari District (Post kept vacant).

- i) S/Sri P. Ravi Kumar, K.N. Malleswara Rao, Smt. K.V. Ramanamma, Y.V. Manohar and M. Sankara Rao shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, Visakhapatnam, Srikakulam, Krishna at Machilipatnam and Kadapa are hereby directed to relieve the individual forthwith on receipt of these orders to enable him to join in his new post and report compliance.

## III

**Sri M. Ananthasayan Rao**, Paper Promotee from the Unit of the District Judge, Mahabubnagar, is transferred and posted as Chief Administrative Officer, XV Additional District & Sessions Court, Kukatpally at Miyapur, Ranga Reddy District (Post kept vacant).

**Sri V.D.S. Prasad**, Chief Administrative Officer, VIII Additional District & Sessions Court, Miryalaguda, Nalgonda District, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of Atrocities against Women, Khammam.(Post kept vacant).

**Smt. P. Anjalee Devi**, Chief Administrative Officer, VIII Additional District & Sessions Court, Medak at Sangareddy, is transferred and posted as Chief Administrative Officer, Court of Special Sessions Judge for Fast Tracking the cases relating to atrocities against Women-cum-XVII Addl. District & Sessions Judge, Cyberabad at L.B.Nagar, Ranga Reddy. (Post kept vacant).

**Sri C. Rajagopalaiah**, Chief Administrative Officer, Special Sessions Court (Mahila Court), Adilabad, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Nalgonda (Post kept vacant).

- iii) S/Sri M. Ananthasayan Rao, V.D.S. Prasad, Smt. P. Anjalee Devi and C. Rajagopalaiah shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- iv) The District Judges, Mahabubnagar, Nalgonda, Medak at Sangareddy and Adilabad are hereby directed to relieve the individual forthwith on receipt of these orders to enable him to join in his new post and report compliance.

The Unit Officers concerned are hereby directed not to entertain any application for leave from the individual concerned. The above individuals are also hereby informed that representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

**Note:-** S/Sri K. N.Malleswara Rao, Smt. K.V. Ramanamma, V.D.S. Prasad, Smt. P.Anjalee Devi , Sri C. Rajagopalaiah and M. Sankara Rao Chief Administrative Officers, are not entitled to draw T.A. and D.A. etc., since they are transferred at their request.

12/4/18  
REGISTRAR (ADMN.).

To

1. The **Individuals (Through the concerned Unit Heads)**.
2. The District Judges, East Godavari at Rajahmundry, Krishna at Machilipatnam, West Godavari at Eluru, Visakhapatnam, Nellore, Srikakulam, Kadapa and Ananthapuram.
3. The District Judges, Mahabubnagar, Ranga Reddy District at L.B.Nagar, Hyderabad, Nalgonda, Medak at Sangareddy and Adilabad.
4. XI Additional District & Sessions Judge, Gudivada, Krishna District.
5. II Additional District & Sessions Judge for CBI Cases, Visakhapatnam.

6. XIV Additional District & Sessions Judge, Vijayawada, Krishna District.
7. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum-IV Additional District & Sessions Judge, Srikakulam.
8. II Additional District & Sessions Judge-cum-Metropolitan Sessions Judge, Vijayawada, Krishna District.
9. The Additional District & Sessions Judge, Kovvur, West Godavari District.
10. The Judge, Family Court-cum-VII Additional District & Sessions Judge, Ananthapuram.
11. XV Additional District & Sessions Judge, Kukatpally at Miyapur, Ranga Reddy District.
12. VIII Additional District & Sessions Judge, Miryalaguda, Nalgonda District.
13. VIII Additional District & Sessions Judge, Medak at Sangareddy.
14. The Special Sessions Judge (Mahila Court), Adilabad.
15. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989, Nalgonda.
16. The Special Sessions Judge for trial of Atrocities against Women, Khammam
17. The Judge, Additional Family Court, Visakhapatnam.
18. The Judge, Family Court-cum-IX Additional District & Sessions Judge, Rajahmundry, East Godavari District.
19. The District Treasury Officers, East Godavari at Kakinada, Krishna at Machilipatnam, West Godavari at Eluru, Visakhapatnam, Nellore, Srikakulam, Kadapa and Ananthapuram.
20. The Sub Treasury Officers, Vijayawada, Gudivada, Krishna District and Kovvur, West Godavari District.
21. The District Treasury Officers, Mahabubnagar, Nalgonda, Medak at Sangareddy, Adilabad and Ranga Reddy District at Exhibition Grounds, Hyderabad.
22. The Sub Treasury Officers, Miryalaguda, Nalgonda District and Miyapur, Ranga Reddy District.
23. The Registrar (IT)-cum-Central Project Coordinator, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

Spare...1          Stock...1.

<http://hc.tap.nic.in>